

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 15<sup>th</sup> day of June, 2020.**

**E. Bail No.139/2020.**

1. Balusamy, 58/2020,  
S/o.Poomalai.

2. Rengaraj, 23/2020,  
S/o.Balusamy,  
Both are residing at  
Annamangalam Village,  
Veppanthattai Taluk,  
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Arumbavur P.S.  
Cr.No.727/2020.  
Offences U/S.294(b), 324 and 506(ii) IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/S. 294(b), 324 and 506(ii) IPC.

The learned Counsel for the petitioners submitted that the alleged date of occurrence was on 20.05.2020 and FIR was registered on the same day and due to civil dispute arose between the petitioner/accused family and defacto complainant's family, a false case was registered and they have not committed any such offences and they have been falsely implicated in this case. He would further submit that the victim was discharged from the hospital and earlier application was dismissed by this Court and if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and they are undertake to pay the necessary court fees after regular functioning of the court and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are seeking for anticipatory bail.

The learned Public Prosecutor stated in his reply that the investigation is not yet completed and injured was discharged from hospital and strongly opposed for granting anticipatory bail.

On perusal of the records, civil dispute <sup>arose</sup> between both the parties and the injured was discharged from hospital. The objection has been raised by the learned Public Prosecutor that only investigation is not yet completed. Considering the above, there is no prejudice will cause to the investigation agency if anticipatory bail is granted. Considering the same, anticipatory bail is granted on conditions:


(i) that the petitioners/accused shall in the event of their arrest or surrender before the learned District Munsif-cum-Judicial Magistrate, Veppanthattai concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned District Munsif-cum-Judicial Magistrate, Veppanthattai,

(ii) that the petitioners/accused shall appear and sign before the respondent police daily once at 10.00 a.m. until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioners/accused shall surrender before the learned District Munsif-cum-Judicial Magistrate, Veppanthattai, on or before 23.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me through mail, this the 15<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District Munsif-cum-Judicial Magistrate, Veppanthattai,
2. The Public Prosecutor, Perambalur.
3. The Sub- Inspector of Police, Arumbavur P.S.
4. The Advocate for the petitioners.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 15<sup>th</sup> day of June, 2020.**

**E. Bail No.142/2020.**

Prasanth, 23/20, (A-2),  
S/o.Sankar,  
Indra Nagar,  
Perambalur Tk & Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1638/2020.  
Offence U/S.399 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.P.Sivaraman, P.Neethiraja and D.Atchayagopal, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.399 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 10.06.2020 and FIR was registered on the same day and the petitioner was remanded on 10.06.2020. The petitioner/accused has not committed any such offence and the case was falsely fabricated against the petitioner by the respondent police and the investigation was almost over and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are


imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor argued that at the time of rounds, the Sub-Inspector of Police found 5 persons and they having chilli powder and aruval, nowadays in town murder cases are increased, investigation is pending and if bail is granted, they may created law and order problem and strongly opposed for granting bail.

The petitioner's Counsel has stated that the Sub-Inspector of Police is the complainant, five persons were sitting near bridge and prepared for robbery at 04.30 a.m. at the time of rounds, the Sub-Inspector of Police examined the accused persons they have stated that due to Corona, they have no work and planning for robbery in house or shop and they are having chilli powder and aruval. Those are concocted story of the Sub-Inspector of Police. The petitioner is working in MRF as daily wages no necessity for preparing hence bail may be granted.

On perusal of records, the case has been registered on 10.06.2020 and remanded on the same day. One another case is pending as against the petitioner. The investigation is earlier stage. Considering the strong objections of the learned Public Prosecutor, this petition is dismissed.

Pronounced by me and sent through email, this the 15<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 15<sup>th</sup> day of June, 2020.**

**E. Bail No.143/2020.**

Santhoshkumar, 23/20,  
S/o.Chandrasekar,  
Indira Nagar, G.H Backside,  
Perambalur.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1638/2020.  
Offence U/S.399 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.P.Ramkumar and N.Nandhakishor, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.399 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 10.06.2020 and FIR was registered on the same day. The petitioner/accused has not committed any such offence and the case was falsely fabricated against the petitioner by the respondent police and the investigation was almost over and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or

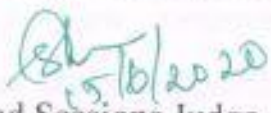
tamper the witness or evade justice in any manner and to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor argued that at the time of rounds, the Sub-Inspector of Police found 5 persons and they having chilli powder and aruval, nowadays in town murder cases are increased, investigation is pending and if bail is granted, they may created law and order problem and strongly opposed for granting bail.

The learned Counsel for the petitioner has argued that only the allegation against the petitioner that he involved in the preparation, the Sub-Inspector of Police given a complaint. Two hours delay in filing FIR, some previous cases are pending against the petitioner and the Sub-Inspector of Police falsely implicated the petitioner in this case, the petitioner is also working as a daily wages and there is no necessity for preparation.

On perusal of records, the petitioner is having 3 previous cases, in two cases are pending under investigation and the petitioner has raising that the delay in FIR. The investigation is earlier stage. Considering the strong objections of the learned Public Prosecutor, this petition is dismissed.

Pronounced by me and sent through email, this the 15<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.